

MR. SPEAKER: Now Papers Laid on the Table.

13.02 hrs.

PAPERS LAID ON THE TABLE

Governors (Allowances and Privileges) Amendment Rules 1930 and Annual General Administration Report of Andaman and Nicobar Administration for 1987-88

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to lay on the Table—

- (1) A copy of the Governors (Allowances and Privileges) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 675 (E) in Gazette of India dated the 30th July, 1990 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982. [Placed in Library. See No. LT 1407/90]
- (2) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1987-88. [Placed in Library. See No. LT 1408/90]

Eighteenth Annual Report under Monopolies and Restrictive Trade Practices Act, 1969

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Sir, on behalf of Shri Ajit Singh, I beg to lay on the Table a copy of the Eighteenth Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1988 to 31st December, 1988 under section 62 of the Monopolies and Restrictive

Trade Practices Act, 1969. [Placed in Library. See No. LT-1409/90]

Notification under National Airport Authority Act, 1985

[English]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPEDEA): Sir, on behalf of Shri Arif Mohammad Khan, I beg to lay on the Table a copy of the National Airports Authority (Annual Report and Annual Statement of Accounts) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 253 (E) in Gazette of India dated the 26th March, 1990 under section 40 of the National Airports Authority Act, 1985. [Placed in Library, See No. LT-1410/90]

Corrigendum to the Errata attached to the Annual Report and Audited Accounts of the Bombay Dock Labour Board for the year 1988-89 and Statements correcting reply given on 28th July, 1988 to unstarred questions regarding losses of Shipping Corporation of India on two crude carriers and giving reasons for delay in correcting the reply.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Sir, on behalf of Shri K. P. Unnikrishnan, I beg to lay on the Table—

- (1) A copy of the Corrigendum (English version only) to the Errata attached to the Annual Report and Audited Accounts of the Bombay Dock Labour Board for the year 1988-89. [Placed in Library. See No. LT. 1411/90]
- (2) A statement (Hindi and English versions) (i) correcting the reply given on 28th July, 1988 to Unstarred Question No. 286 by Shri Banwari Lal Purohit and Prof. Ramkrishna More regarding losses of Shipping Corporation of India on two crude carriers and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-1412/90]

[*Translation*]

Indian Post Office (Twelfth Amendment) Rules 1990

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): Sir, I beg to lay on the Table a copy of the Indian Post Office (Twelfth Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 630 (E) in Gazette of India dated the 12th July, 1990 issued under sections 10 and 74 of the Indian Post Office Act, 1898. [Placed in Library See No. LT-1413/90]

Annual Reports/Accounts of and Review on the working of the North-Eastern Hill University, Shillong and the Nehru Memorial Museum and Library, New Delhi etc., and statements showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): Sir, on behalf of Shri Chimanbhai Mehta I beg to lay on the Table—

(1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1987-88.

(ii) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1988-89.

(b) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the years 1987-88 and 1988-89.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the

papers mentioned at (1) above. [Placed in Library See No. LT-1414/90]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1988-89.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library See No. LT-1415/90]

(5) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1988-89 together with Audit Report thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library See No. LT-1416/90]

National Oilseeds and Vegetable Oils Development Board (Amendment) Rules, 1990; Notification under Essential Commodities Act, 1955 and Reviews on the working of and Annual Reports of Rajasthan State Dairy Development Corporation Ltd., Jaipur and Tamil Nadu Agro Industries Corporation Ltd., Madras for 1987-88 and Statements showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): Sir, I beg to lay on the Table—

- (1) A copy of the National Oilseeds and Vegetable Oils Development Board (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 94 (E) in Gazette of India dated the 23rd February, 1990 under section 20 of the National Oilseeds and Vegetable Oils Development Board Act, 1983. [Placed in Library See No. LT-1417/90]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities act, 1955;—
- (i) The Fertiliser (Control) (Third Amendment) Order, 1990 published in Notification No. S.O. 403 (E) in Gazette of India dated the 23rd May, 1990.
- (ii) S.O. 488 (E) published in Gazette of India dated the 18th June, 1990 directing that the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States, Union Territories and the Commodity Boards during the period from 1st April, 1990 to 30th September 1990. [Placed in Library See No. LT-1418/90]
- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1987-88.
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-1419/90]
- (b) (i) Review by the Government on the working of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1987-88.
- (ii) Annual Report of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-1420/90]
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library See Nos. LT-1419/90 and 1420/90]
- Statements correcting reply given on 9-8-1990 to Unstarred question No 690 regarding ULFA activities and going reasons for delay in correcting the reply**
- [*Translation*]
- THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Sir, on behalf of Shri Subodh Kant Sahay I beg to lay on the Table a statement

(Hindi and English versions) (i) correcting the reply given on 9.8.1990 to Unstarred Question No. 690 by Prof. Mahadeo Shiwankar and Shri Janardan Tiwari regarding ULFA activities in Assam and (ii) giving reasons for delay in correcting the reply. [Placed in Library See No. LT-1421/90]

**Punjab Agriculture Produce Markets
(Second Amendment) Act, 1989**

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): I beg to lay on the Table a copy of the Punjab Agricultural Produce Markets (Second Amendment) Act, 1989 (President Act, No. 5 of 1989) (Hindi and English versions) published in Gazette of India dated the 11th November, 1989, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act 1987. [Placed in Library See No. LT-1422/90]

13.03 hrs

MESSAGE FROM RAJYA SABHA

[*English*]

ADDITIONAL SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Council of World Affairs Bill, 1990, which has been passed by the Rajya Sabha at its sitting held on the 5th September, 1990."

13.034 hrs

**INDIAN COUNCIL OF WORLD AFFAIRS
BILL, AS PASSED BY RAJYA SABHA**

[*English*]

ADDITIONAL SECRETARY: Sir, I lay on the Table of the Indian Council of World Affairs Bill, 1990, as passed by Rajya Sabha.

13.04 hrs

PUBLIC ACCOUNTS COMMITTEE

Fifth to Seventeenth Reports

[*English*]

SHRISONTOSH MOHANDEV (Tripura West): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Fifth Report on action taken on 61st Report (8th Lok Sabha) on Blocking up of capital due to non-commissioning of Air conditioning Plant.
- (2) Sixth Report on action taken on 92nd Report (8th Lok Sabha) on Customs Receipts-Irregularities in Bonds and Bank Guarantees executed by Importers.
- (3) Seventh Report on action taken on 124th Report (8th Lok Sabha) on Customs Receipts-Working of Inland Customs Bonded Warehouses.
- (4) Eighth Report on action taken on 133rd Report (8th Lok Sabha) on Customs Receipts—Short collection of duty due to adoption of incorrect Assessable value.
- (5) Ninth Report on action taken on 90th Report (8th Lok Sabha) on